IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'G' NEW DELHI

BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER & SHRI NARENDRA KUMAR BILIAIYA, ACCOUNTANT MEMBER

ITA No. 1859/Del/2017
Assessment Year: --

ZAD Education Society, Arya Nagar, Rohtak-123001	**Vs.**	Commissioner of Income-Tax Exemption, Chandigarh,
PAN :AAAAZ0402E		
(Appellant)		**(Respondent)**

Applicant by	N o n e
Respondent by	Shri Om Prakash, Sr. DR

Date of hearing	13.04.2023
Date of pronouncement	25.04.2023

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the assessee against order dated 27.02.2017 of learned Commissioner of Income-Tax(Exemption), Chandigarh, rejecting assessee's application seeking approval under Section 80G of the Income-Tax Act, 1961.

2. When the appeal was called out, none appeared for the assessee. However, learned Departmental Representative was present.

3. From the material available on record, it is observed, assessee has communicated through e-mail dated 13th December, 2022 that it no longer wants to pursue the present appeal, hence, has sought permission for withdrawal of the appeal. Learned Departmental Representative has no objection.

4. Considering the above, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

4. In the result, the appeal is dismissed.

Order pronounced in the open court on 25th April, 2023.

Sd/-	***Sd/-***
(N.K. BILLAIYA)	**(SAKTIJIT DEY)**
ACCOUNTANT MEMBER	**JUDICIAL MEMBER**

Dated: 25th April, 2023.
Mohan Lal

Copy forwarded to:

1. Applicant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi